

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP/020/00020/2019 in OA/020/00282/2017

Date of Order : 25-04-2019

Between :

K. Venkateswara Rao S/o Sambaiah,
Aged about 62 years, Ex-Box Boy under Area Inspector,
S.C.Railway, Visakhapatnam,
R/o C/o Masthan (SC Rly), Door No.22-12-194,
Urakrishnaya VAriv Veedhi, Lalapet,
Guntur – 552 003, A.P.Applicant

AND

1. Mr. Gajanand Mallaya,
The General Manager,
S.C. Railway, Rail Nilayam,
Sec'bad.
2. The Chief Electrical Engineer,
S. C. Railway, Rail Nilayam,
Sec'bad.
3. The Addl Divisional Railway Manager,
S. C. Railway, Vijayawada Division,
Vijayawada – 520 001 (AP).
4. The Senior Divisional Electrical Engineer,
Traction Shed (Operations),
S. C. Railway, Traction Shed, Vijayawada Division,
Vijayawada.
5. Mr.P.Nehamaiah,
The Senior Divisional Personnel Officer,
S. C. Railway, Vijayawada Division,
Vijayawada – 520 001 (AP). ...Respondents / Contemnors

Counsel for the Applicant: Mrs.Rachna Kumari

Counsel for the Respondents : SC

CORAM :

THE HON'BLE MR.V.AJAYKUMAR, JUDICIAL MEMBER
THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.V.AjayKumar, Judicial Member)

When this Contempt Petition is taken up for hearing, Mrs. Rachna Kumari, learned counsel for the applicant submits that the Respondents have complied with the order passed in O.A by passing order dated 15.03.2019.

2. The order No. B/P.500/V/ONR/84/1999, dated 15-03-2019 is taken on record. In view of the substantial compliance of the order, the CP is closed. However, the applicant is at liberty to avail the remedies available to him in accordance with law, if he is still aggrieved.

3. No order as to costs.

(NAINI JAYASEELAN) (V.AJAYKUMAR)
ADMINISTRATIVE MEMBER JUDICIAL MEMBER

Dated : 25th April, 2019.
Dictated in Open Court.

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